

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

.....
Date of order : 29.3.2000

O.A.NO.351/99

1. Om Prakash S/o Shri Sultan Ram aged about 30 years, R/o Vill. 28 PBN PO Bhagwansar, Distt. Sriganganagar.
2. Mukh Ram S/o Shri Keshra Ram, aged about 29 years, R/o Vill. Bhagwansar, Tehsil Suratgarh, Distt. Sri Ganganagar.
3. Gurdeep Chand S/o Shri Ram Chand aged about 29 years, R/o Karanis Kothi, Post Bhagwansar, Tehsil Suratgarh, Distt. Sri Ganganagar.
4. Chet Ram S/o Shri Jalu Ram aged about 31 years, R/o Vill. and PO Bhagwansar, Tehsil Suratgarh, Distt. Sri Ganganagar (Raj).

All are employed as Casual Labour in 24 Field Ammunition Depot (FAD) C/o 56 A.P.O.



.....Applicants.

versus

Union of India through the Secretary to Government of India, Ministry of Defence, Raksha Bhawan, New Delhi.

The Commandant, 24, Field Ammunition Depot C/o 56 APO.

The Director General of Ordnance Services Master General of Ordnance Branch, Army Headquarters, DHQ PO New Delhi.

.....Respondents.

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CORAM:

HON'BLE MR.A.K.MISRA, JUDICIAL MEMBER

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Mr.K.S.Yadav, Counsel for the applicants.
Mr.Vineet Mathur, Counsel for the respondents.

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BY THE COURT :

Heard the learned counsel for the parties and considered the case file.

2. The learned counsel for the respondents submits that after the reply was filed in this case, call letters were issued to the present applicants vide registered letter acknowledgement due for

[Signature]

being considered against the advertised vacancies as per Annex.A/1, in pursuance of the decision given by the Tribunal on 25.2.2000 in O.A.No.298/99-Rabind Pal and Ors. vs.U.O.I. & Others and other connected cases of similarly situated persons and also in compliance of the extension granted by the Tribunal for issue of call letters before 31st March, therefore, the present O.A. does not survive now.

3. In this case, the applicants have prayed that the respondents be directed to consider the case of the applicants on the posts of Mazdoor in pursuance of the Advertisement dated 26.10.99. By issuing call letters to the present applicants for being considered against the advertised posts of 47 Mazdoors, the prayer of the applicants stands attended to by the respondents. We have also issued directions to the respondents in a case relating to Casual Mazdoors who were similarly situated in the following terms :-

"8. The O.A. is accordingly allowed with a direction to the respondents to call for applications from the applicants and other similarly situated persons for the post of regular mazdoor and consider all the applicants and other similarly situated persons for appointment to the post of regular Mazdoors alongwith the fresh applicants/sponsored candidates for filling up of 47 posts of regular Mazdoors, within a period of one month from the date of issue of this order."

4. In view of the aforesaid direction, the respondents have issued ~~xxxxxx~~ call letters to all the similarly situated persons in the forthcoming fresh selection and in view of this I hold that the direction given in earlier cases shall apply to the present applicants also. Therefore, the application is disposed of accordingly. The stay order granted on 3.12.99 stands vacated. The applicants are left to bear their own costs.

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29/3/2000
(A.K.MISRA)
Judicial Member

Copy record
Officer in

Recovery
in
by mailing) *Adm*
Vizier

Copy of order sent to Applicant
Address circle —

No —
dt —

Part II and III destroyed
In my presence on 13.10.06
under the supervision of
Section Officer (J) as per
order dated 23.1.06

Section officer (Recovery)